

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU PUSAPATI): (a) Airports Authority of India (AAI) had prepared a Master Plan (MP) for Delhi airport and submitted to the local bodies from time to time. The Master Plan was submitted to Delhi Development Authority (DDA) in 1997. This MP gave approximate areas and percentages of land identified for specific use. Subsequently, the Delhi Airport Land was transferred to M/s Delhi International Airport Pvt. Ltd. (DIAL) based on the demised area map which has been enclosed in the Operation, Management and Development Agreement (OMDA) and the Lease Deed, entered into by AAI and M/s DIAL.

(b) and (c) The Comptroller and Auditor General of India (C and AG) has carried out and laid its Performance Audit Report No. 5 of 2012-13 in Parliament on 17.08.2012 on the subject Implementation of Public Private Partnership (PPP) - Indira Gandhi International Airport, Delhi.

(d) and (e) There is no conflict between OMDA which was signed in 2006 and the provisions of Airports Economic Regulatory Authority of India (AERA) Act, 2008. The provisions of OMDA and AERA Act have been harmonized through Section 13 (1) (a) (vi) of the AERA Act. As per this clause, AERA is required to give due consideration to the concessions granted by the Government under any agreement or memorandum while determining the aeronautical tariff for major airports.

(f) The Cargo and Ground Handling Services have always been shown as non-aeronautical services as per the Annual Account Statement of AAI. Accordingly, these services were included in the OMDA based on the legacy followed by AAI for its own airports.

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## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

### Cash infusion in Air India

129. SHRI SANJAY RAUT: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the management of Air India (AI) has requested Government to release the next instalment of cash infusion due to it under a ₹ 30,000 crore rescue plan;

(b) if so, what is Government's response thereto; and

(c) the details of steps taken by the Air India for revenue enhancement and cost cutting measures for the last two years?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI G. M. SIDDESHWARA): (a) and (b) The Government has approved Air India's Turnaround Plan (TAP) and Financial Restructuring Plan (FRP) on 12.04.2012, that provided for infusion of additional equity by the Government, cost reduction and improved operational performance. The financial support approved under TAP from the Government is as under :

- (i) Induction of upfront equity of ₹ 6,750 crores,
- (ii) Equity for Cash deficit support of ₹ 4,552 crores from FY 2012-13 to FY 2017-18,
- (iii) Equity for already guaranteed aircraft loan of ₹ 18,929 crores till FY 2021,
- (iv) GoI Guarantee for repayment of principal amount and payment of Interest on the Non- Convertible Debentures (NCDs) of ₹ 7400 crores proposed to be issued by Air India to the financial institutions, Banks, LIC, EPFO,

Till date, an amount of ₹ 15033 crores has been released as equity support to Air India and sufficient funds have been provided in the budget to cater to future infusion of equity to Air India.

(c) Steps taken by Air India for revenue enhancement and cost cutting measures are as follows:

1. Rationalization of certain loss making routes,
2. Induction of brand new aircraft on several domestic and international routes to increase passengers appeal
3. Phasing out of old fleet and consequential reduction in maintenance cost,
4. Freezing of employment in non-operational areas,
5. Enhanced utilization of new fleet resulting in production of higher ASKMs,
6. Closure of overseas offline offices at certain locations,
7. Plans to Operationalize Subsidiary Companies such as AIATSL and AIESL and transfer of manpower and equipment to these subsidiary companies,

#### **Operation of aircraft in dense**

130. SHRI BAISHNAB PARIDA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is proposed to develop certain aircraft which can operate in dense fog and Government has given green signal for such aircraft;